

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3036
TO BE ANSWERED ON THE 14TH MARCH, 2018

AFT

3036. COL. SONARAM CHOUDHARY:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether decisions of the Armed Forces Tribunal (AFT) are not binding in nature and the aggrieved persons have no opportunity to file civil contempt proceedings in the Tribunal and if so, the details thereof and the reasons therefor;
- (b) whether avenues are available to the petitioners for enforcement of the final decisions of AFT; and
- (c) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

र० ठ रा०य मं०ी

(डा. सुभाष भामरे)

(a) to (c): The Armed Forces Tribunal Act, 2007 does not confer powers on the Tribunal to punish for Civil Contempt. However, an aggrieved person can file an application under Section 29 of the said Act for the enforcement of the order of the Tribunal.
